

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-322/ND/2018

Lakshmi Steels

v.

M/s. Supertech Ltd.

... Applicant

...Respondent

Under Section: Section 9 of IBC.

Order delivered on 16.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Anurag Sharma &

Ms. Gunjan Mittal, Advs.

For the Respondent

: Mr. Rishi Kapoor & Satish Rai, Advs.

a/w Mr. Shailendra Kumar, Sr. Mgr.

ORDER

The Ld. Counsel for the respondent states that they have been recently instructed to appear in the matter and hence seeks time to file vakaltnama. He further states that the reply has been filed as in compliance of the order dated 25th April, 2018 and the copy is served to the other side. The Ld. Counsel for the applicant states that there is no need to file rejoinder hence the matter be placed for arguments. In the meantime, parties are directed to explore the possibilities of amicable settlement. For further consideration on 30th May, 2018.

Ritu

S/d
**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**